

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

03.12.2013

OA No. 791/2013

Mr. Ankur Rastogi, Counsel for applicant.

The applicant has filed this OA requesting for the sanction of family pension and pensionary benefits. He has given a legal notice dated 17.07.2013 (Annexure A/7). Respondent nos. 2 & 3 are directed to decide the legal notice by a reasoned & speaking order according to the provisions of law expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

If the applicant is still aggrieved by the decision taken by the respondents on his legal notice, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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